

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 90/GT/2023**

Subject : Petition under section 79(1)(f) read with Sections 79(1)(b) and 79(1)(k) of the Electricity Act, 2003 for approving and allowing the completed capital cost incurred by the Petitioner.

Date of Hearing : **14.11.2024**

Petitioner : Spectrum Power Generation Limited

Respondents : APTRANSCO and 8 others

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Harsh Jain, Advocate, SPGL  
Ms. Swapna Seshadri, Advocate, APTRANSCO  
Ms. Harsha V. Rao, Advocate, APTRANSCO  
Ms. Aishwarya Subramani, Advocate, APTRANSCO

**Record of Proceedings**

At the outset, the learned proxy counsel for the Petitioner sought adjournment on the grounds of the non-availability of the arguing counsel. The learned counsel for the Respondent AP discoms prayed for two weeks' time to file their additional reply on merits.

2. The Commission, after hearing the parties, directed the Petitioner to furnish the following information on or before **29.1.2025**. after serving a copy to the Respondents:

- (a) The documentary evidence pertaining to rates applied for calculation of IDC in response to ROP for hearing dated 30.10.2023 shall be furnished.
- (b) Independent Auditor's Certificate (Annexure E (calculation of FERV) and Annexure G (computation of interest during construction period) submitted vide affidavit dated 11.4.2024) are not signed by the Auditor. The petitioner shall submit the signed copies of the same.
- (c) Details of financing charges (Rs.44.40 Crore) in the statement of completed capital cost shall be submitted.
- (d) Reconciliation statement/reasons for difference in IDC claimed (Rs.101.35 Crore) in the petition vide affidavit dated 3.3.2022 with Annexure B (Rs.143.06 Crore) submitted vide affidavit dated 11.4.2024.



- (e) The State of Telangana came into existence from 2.6.2014; all calculations in editable soft copy in Excel with formula linkage pertaining to capital cost and Tariff up to 1.6.2014 as per the Power Purchase Agreement together with relevant supporting documents shall be furnished.
- (f) Calculation of the capital cost and tariff (from 2.6.2014 onwards) in accordance with the 2014 Tariff Regulation and 2019 Tariff Regulation together with all applicable tariff forms as prescribed under respective Regulations shall be furnished.

3. The Respondents are permitted to file their reply on or before **13.2.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **20.2.2025**.

4. The Petition will be listed for hearing on **26.2.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

